

The soil conservation problems include erosion by water and wind and degradation through water logging, alkalinity, salinity, shifting cultivation, etc. besides recurring problem of floods, droughts and excessive siltation of multi-purpose reservoirs. The problems are found in various combinations and at extensive locations. When the sum total of all the problems is considered, the States of Rajasthan, Madhya Pradesh, Maharashtra, Gujarat, Uttar Pradesh, Andhra Pradesh and Karnataka seem to have very sizeable areas under various soil erosion and land degradation problems. These States are included in the above mentioned Central/Centrally sponsored schemes.

Achievements of 20-Point Programme in Orissa

1282. SHRI CHINTAMANI JENA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that most of the areas of Orissa which officially tops in achievements under the 20-Point Programme, have in fact slid further into poverty, particularly Tigiria in Cuttack District ;

(b) whether Government have surveyed the State of Orissa in regard to the achievements of 20-Point Programme ; if so, and what are the details of the survey ; and

(c) who is responsible for failure in the upliftment of the poor under the scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) and (b) No, Sir. The State of Orissa has made appreciable progress in the implementation of New 20 Point Programme in respect of schemes administered by this Ministry. Under Integrated Rural/Development Programme, 1,88,400 families are to be assisted each year in Orissa. During 1980-81 as many as 1,00,749 families had been assisted. During 1981-82 and 1982-83, 1,38,367 and 2,52,453 families have been assisted. The achievement of physical targets during 1980-81, 1981-82

and 1982-83 was 53.4%, 73.4% and 133.9% respectively. Thus, there is a step up in the implementation of the IRD Programme from year to year during these 3 years. As regards financial targets, as against total allocation of Rs. 1570.00 lakhs during 1980-81, an amount of Rs. 669.08 lakhs had been utilised. During 1981-82 as well as against Rs. 1884.00 lakhs an amount of Rs. 1495.85 lakhs have been utilised. During the year 1982-83, as against total allocation of Rs. 2512.00 lakhs, an amount of Rs. 2292.78 lakhs have been utilised. Thus, there is step up in the utilisation of funds during these 3 years. With regard to disbursement of term credit as well, an amount of Rs. 1590.40 lakhs, Rs. 2575.13 lakhs, Rs. 3532.78 lakhs have been disbursed during the years 1980-81, 1981-82 and 1982-83 respectively. Under Land Reforms 9,451 acres area has been declared surplus since 1. 1. 1982, out of which area taken into possession is 8,058 acres. Area distributed is 10,615 acres. Number of beneficiaries is 9,724 including 3,673 belonging to Scheduled Castes and 3,005 belonging to Scheduled Tribes. Under National Rural Employment Programme progress in terms of mandays of Employment generated is as under :—

<i>Year</i>	<i>Target</i>	<i>Achievement (in lakh mandays)</i>
1980-81	—	321.67
1981-82	196.80	194.31
1982-83	160.00	167.77

(c) Question does not arise.

Specialization in Mountaineering

1283. SHRI ABDUL RASHID KABULI : Will the Minister of SPORTS be pleased to state :

(a) the name of institutions set up by Government to help increase the efficiency and endeavour in mountaineering ; and

(b) whether any scheme with or without the collaboration of Jammu and Kashmir State Government has been/or is being formulated for specialization in the mountaineering ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :

(a) The Government is sharing the expenditure on maintenance of three institutions namely, Himalayan Mountaineering Institute, Darjeeling, Nehru Institute of Mountaineering, Uttarkashi and Indian Mountaineering Foundation, New Delhi set up under the Societies Registration Act (1860) to help increase the efficiency and endeavour in mountaineering.

(b) Yes, Sir. A scheme to set up a Mountaineering Institute in Jammu and Kashmir in collaboration with the State Government is under consideration.

Accommodation for State Government Employees in Delhi

1284. SHRI ABDUL RASHID KABULI : Will the Minister of WORKS AND HOUSING be pleased to state whether there is any scheme taken up by his Ministry to make more accommodation available (by constructing new housing sites) for employees of different States working in their respective departments based in Delhi ?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) :
No, Sir.

Allotment of Land to Teachers House Building Societies

1285. PROF. NARAIN CHAND
PARASHAR : Will the Minister of WORKS
AND HOUSING be pleased to state :

(a) whether Government have sanctioned land to any House Building Co-operative Society of school/college/university teachers in Union Territory of Delhi during the past three years, including the current financial year ;

(b) if so, the names of such Societies along with the details about the land allotted to them ;

(c) if not, whether any applications are pending with the D.D.A. for the allotment of land to such Societies ; and

(d) if so, the names of the Societies and the dates with effect from which applications are pending the likely date by which the land will be allotted and the reasons for delay ?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) : (a)
No.

(b) Does not arise.

(c) No.

(d) Does not arise.

Projects under the United Nations Commis- sion for Human Settlement

1286. PROF. NARAIN CHAND
PARASHAR : Will the Minister of WORKS
AND HOUSING be pleased to state :

(a) whether any projects have been sanctioned/constructed under the United Nations Commission for Human Settlement (Habitat) during the past three years ;

(b) if so, the details thereof for each State/Union Territory ; and

(c) a brief outline of the new projects which are under consideration for sanction, State-wise ?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) : (a)
to (c) The United Nations Commission on Human Settlements (UNCHS) is an inter-governmental body on Human Settlements. The work programme is discussed and finalised at the annual session of the Commission.